



Nandikeshwar, Vice President, IARPMA, Pramod Agrawal, President, Vinod Patel, Bipin Thapliyal and Secretary General, Swaminathan are also seen.

Indian Paper Industry facing crisis due to lack of policy support: IARPMA

Chennai, Dec 5: The Indian paper industry is grappling with severe challenges stemming from inadequate government policies, pushing many mills to the brink of closure, according to the Indian Agro & Recycled Paper Mills Association (IARPMA).

IARPMA, an apex body representing mills that use agro residues like bagasse, rice straw, wheat straw, and waste paper, expressed concern over the unavailability of essential raw materials. “Although the government emphasizes the utilization of agricultural waste, the agro-based paper industry, which is the largest consumer of these residues, is struggling to source materials such as wheat straw, rice straw, bagasse, and sarkanda. There is no clear policy framework to facilitate the use of agricultural waste, nor is there adequate support for the paper industry, which plays a vital role in sustaining the rural economy by converting waste into value-added products,” IARPMA stated.

During a press conference, Pramod Agrawal, President of IARPMA, highlighted the financial distress faced by paper mills and emphasized the urgent need for government intervention through policy reforms. He called for measures to address the industry’s struggles and promote its sustainability.

Nandikeshwar, Vice President of the South India Kraft Paper Mills Association, urged the government to reduce the import duty on waste paper from the current 2.5% to zero, providing much-needed relief to domestic mills.

Dr. Bipin Thapliyal, Secretary General of IARPMA, raised concerns about the unchecked import of finished paper from ASEAN countries under Free Trade Agreements (FTAs), the Comprehensive Economic Partnership Agreement (CEPA), and the Asia Pacific Trade Agreement. This influx, he noted, is exacerbating the challenges faced by the domestic paper industry.

The association has called for immediate policy support to address these issues and protect the industry from further decline.

‘Merchant guide to stay safe from new fraud trends’

Chennai, Dec 5: There is an onset of an alarming new trend of frauds involving fake payment apps that merchants should be aware of. Fake payment apps are counterfeits of legitimate payment applications. They closely resemble the UI, color schemes, and overall appearance of popular payment apps, often replicating the entire payment process – making them hard to distinguish at a glance. Some of these fraudulent apps further enhance the illusion by imitating the sound of a payment notification to falsely suggest that a payment has been received. Also, they can produce convincing payment information to show a successful transaction, which is challenging to distinguish at a quick



THE KCP LIMITED
CIN : L65991TN1941PLC001128
Registered Office: 'Ramakrishna Buildings'
No. 2, Dr. P.V. Cherian Crescent, Chennai 600 008.
Phone : 044-66772600, E-Mail : corporate@kcp.co.in, www.kcp.co.in

PUBLIC NOTICE
It is informed that my client M/s.THE KCP LIMITED, (CIN : L65991TN1941PLC001128) having its registered office at "Ramakrishna Buildings", No.2, Dr.P.V.Cherian Crescent, Egmore, Chennai-600 008, is absolute owner of the property measuring a total extent of 12.64 acres of land located at Kavanor Village, Arakonnam Taluk, in survey numbers 354/1, 370, 353, 460/1, 463, 355/2, 358/3A, and 354/3, having purchased the same through a Sale Deed dated 10.11.2006, registered as Document No. 3937 of 2006 in the Office of the Sub Registrar of Arakonnam.

My client states that the said Original Sale Deed dated 10.11.2006 in Document No.3937 of 2006 and Rectification Deed No.2162 of 2007 dated 14.03.2007 pertaining to the below mentioned Schedule Property are misplaced in nearby Xerox shop while came to meet their Advocate at Egmore court premises in pursuant to get notarized with respect to the schedule mentioned property. The said documents could not be found/traced by them till date.

If anyone is in possession of the aforesaid original document or any person(s) who is/are having knowledge of the whereabouts of the said document or any person(s) has any claim or demand whatsoever relating to the Schedule Property are hereby requested to intimate the undersigned within 15 days from the date of this notice, failing which, it shall be conclusively presumed that no such claim or demand exists.

Public are cautioned not to deal with the said document/schedule property and any person taking undue advantage of the lost document, receiving or dealing with the said document would do so at their own risk and responsibility (including criminal liability) and despite this caution, if any person enters into any transaction affecting the schedule property without the knowledge of my client, such transaction shall not bind my client.

SCHEDULE OF PROPERTY
All that piece and parcel of the land contained in situated at EKHU NAGAR, KAVANUR VILLAGE, ARAKONAM TALUK, VELLORE DISTRICT as described hereunder admeasuring 12.64 Acres (Twelve acres and sixty four cents),in R.S.No.354/1: On the North: By Survey No.353 and part of S.No 354/1; On the South: By Survey No.362; On the East: By High Way Road; On the West: By Survey No.463, R.S.No.370 (Triangle): On the South: By Part of Survey No.370; On the East: By Survey No.463; On the West: By Survey No.460, R.S.No.460/1: On the North: By Part of 463; On the South: By Part Survey Nos 460; On the East: By Survey No.370; On the West: By Survey No.353, R.S.No.463 (Triangle): On the South: By Part of Survey No.463; On the East: By Survey No.362/1; On the West: By Survey No.460, R.S.No.354/3: On the North: By Survey No.355; On the South: By Survey No.362; On the East: By Remaining Part of Survey No.354/3; On the West: By High Way Road On the South: R.S.No.353; On the North: By Part of Survey No.353; On the South: By Survey No.460,463 and 354/1; On the East: By Survey No.354/1; On the West: By Part of Survey No.353, R.S.No.355/2 (FULL): On the North: By Survey No.356; On the South: By Survey No.359; On the East: By Survey No.358; On the West: By Survey No.354, R.S.No.358/3A (FULL) (TRIANGLE): On the North: By Remaining Part of Survey No.358; On the South: By Survey No.355; On the West: By Remaining Part of Survey No.358 situated within the Registration District of VELLORE, Sub Registration District of ARAKONAM.

M.SASIKUMAR
Advocate, No.141/294,4th Floor, Thambu Chetty Street,
(Above DCB Bank), Parrys, Chennai – 600 001 Cell : 99622 53476
e-mail : sasikumar12948@gmail.com

Bajaj Finserv Healthcare Fund

Chennai, Dec 5: Bajaj Finserv AMC announces the launch of the Bajaj Finserv Healthcare Fund, an open-ended equity scheme that seeks to create long-term growth by investing in health and wellness-linked sectors. The fund opens for subscription on December 6th, and the New Fund Offer period ends on December 20th, 2024.

The Bajaj Finserv Healthcare Fund is suitable for investors seeking wealth creation potential over the long term by investing predominantly in equity and equity-related instruments of companies engaged in pharmaceuticals, hospitals, diagnostics and wellness. It is suitable for an investment horizon of five years or more. The scheme is benchmarked against the BSE Healthcare Total Return Index (TRI).

The fund aims to capitalize on the dynamic growth of the Indian healthcare sector. The industry is undergoing a significant transformation driven by shifting demographics, rising private healthcare expenditures, technological advancements, and other factors. This fund provides investors with an opportunity to benefit from the health and wellness boom and tap into emerging megatrends in this space.

Ganesh Mohan, CEO, Bajaj Finserv AMC, says, “The Bajaj Finserv Healthcare Fund is a strategic pathway for investors to leverage the robust growth in the healthcare and wellness space. With a low correlation to the broader market, the healthcare fund has been strategically positioned to align with the global healthcare boom. The scheme reflects our commitment to delivering new-age investment solutions that resonate with long-term trends and opportunities. The fund will continue to emphasize leveraging informational, behavioral, and quantitative advantages to outperform the market in long term.”

Children more aware about impact of excessive smartphone usage than parents

Chennai, Dec 5: As smartphones become an indispensable part of our lives, concerns about excessive smartphone usage are growing across all age groups, particularly among children. To study the impact of excessive smartphone usage on human relationships, especially among parents and children, vivo, a trusted global smartphone brand, in collaboration with CyberMedia Research (CMR), unveiled the findings of the sixth edition of its Switch Off research study. Titled ‘Impact of Smartphones on Parent-Child Relationships,’ the study underscores how excessive and unregulated smartphone usage is adversely affecting the bonds between children and their parents.

Launched six years ago, vivo’s Switch Off campaign advocates for responsible smartphone usage, encouraging families to prioritise real-life relationships. This initiative reflects vivo’s commitment to fostering deeper human connections as it celebrates a decade of success in India.

The 6th edition of the vivo Switch Off study has uncovered concerning insights that highlight the urgent need for parents and children to reflect on their unmindful smartphone usage. As per the study, both parents and children yearn for

Sumangala Steel scholarships gains momentum

Chennai, Dec 5: The CSR Scholarship Initiative, “Ungal Kuzhandayum Aagalaam Engineer,” launched in 2023, is Sumangala’s endeavour to help their community achieve its aspirations of making their children engineers.

Rajendra Sabanayagam, CMD of Sumangala Steels, says, “With the Sumangala Scholarship, we wish to play an even bigger part in their lives by helping their children achieve their dream of becoming engineers.”

Scholarship Highlights:

- Supports children of construction workers and steel dealership employees to become engineers.
- Available for both degree and diploma courses in engineering in Tamil Nadu and Puducherry.
- Eligible candidates are selected based on Plus Two marks with a minimum 70% cut-off.
- Awardees are chosen through a lucky draw beyond the basic eligibility.
- Sumangala Scholarship covers education costs up to a maximum of Rs. 1 lakh per year.
- Provides laptops to students embarking on their engineering studies.
- The scholarship will continue to be awarded to these students for the entire duration of their course (3/4 years), subject to them fulfilling essential benchmarks on grades, discipline, and attendance. Sumangala aims to establish these scholarships as an ongoing activity, supporting the children of construction workers and employees of steel dealerships for years to come.



Saptarishi
Agro Industries Ltd

Regd. Office: Padalam Sugar Factory Road, Pazhayanoor Post, Chengalpattu District, Tamilnadu- 603 308.
| | www.saptarishiaagro.com | | Saptarishi121@gmail.com | |
CIN: L15499TN1992PLC022192 In Contact No. 079-40306965 II

POSTAL BALLOT NOTICE
The Members of Saptarishi Agro Industries Limited (the "Company") are hereby informed that pursuant to section 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), read with the Rules 20, 22 of Companies (Management and Administrations) Rules, 2014, the General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 20/2020 dated 5th May, 2020, 22/2020 dated 15th June, 2020, 33/2020 dated 28th September, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021 and 03/2022 dated 5th May, 2022 and 11/2022 dated 28th December, 2022, issued by the Ministry of Corporate Affairs, Government of India ('MCA Circulars'), and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the Company seeks the approval of the Members for the Special Business by way of **Ordinary Resolution**, as set out in the postal ballot notice dated **28th November 2024** along with the explanatory statement (the "Notice"), by way of electronic means (i.e. remote e-voting) only.

The dispatch of electronic copies of Postal Ballot Notice ("Notice") along with the Explanatory Statement has been completed on 4th December, 2024 to those Members whose names appear on the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") as on **Friday 29th November, 2024** ("cut-off date") and who have registered their e-mail addresses with the Company / Depositories. Physical copies of the Postal Ballot Notice along with Postal Ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot in line with the exemption provided in the MCA Circulars. The documents referred to in Postal Ballot notice are available for inspection and members seeking inspection can send an email to saptarishi121@gmail.com

Notice is available on the website of the Company i.e. www.saptarishiaagro.com and of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and of the CDSL at www.evotingindia.com.

In light of the MCA Circulars, Members who have not registered their e-mail address and in consequence could not receive the Postal Ballot Notice.

The Company provides the Members the facility to exercise their right to vote by electronic means through E-voting services provided by Central Depository Services (India) Limited ("CDSL"). The detailed instructions for E-voting have been provided in the Notice.

The remote E-voting facility is available during the following period:

Commencement of E-voting	9:00 a.m. (IST) on Thursday, 5th December, 2024
Conclusion of E-voting	5:00 p.m. (IST) on Friday, 3rd January, 2025

The remote e-voting module shall be disabled by CDSL for voting thereafter.

During this period, Members holding shares either in physical form or in dematerialized form as on **Friday 29th November, 2024** ("cut-off date") may cast their vote by e-voting. Once the vote on a resolution is cast by the Member, he/she is not allowed to change it subsequently. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the cut-off date i.e. **Friday 29th November, 2024**. A person who is not a member as on the cut-off date should treat this Notice for information purpose only.

The Board of Directors of the Company has appointed Mr. Chirag Shah, Practising Company Secretaries (Membership No. FCS: 5545; CP No.: 3498) or failing him Mr. RaimeenMaradiya(Membership No. FCS 11283, CP No.: 17554), Partners of M/s. Chirag Shah and Associates, Practicing Company Secretaries as the Scrutinizer for conducting the postal ballot process in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman or any authorised person of the Company and the results of the Postal Ballot will be announced within 2 working days. The said results would be displayed at the Registered Office of the Company and intimated to the BSE Limited ("BSE") where the shares of the Company are listed. Additionally, the results will also be uploaded on the Company's website www.saptarishiaagro.com and on the website of CDSL www.evotingindia.com.

In case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com under help section or write an e-mail to Mr. Rakesh Dalvi, Sr. Manager, (CDSL,) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Marfatil Mill Compounds, N.M.Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdsindia.com or call at toll free no. 1800 21 09911 during working hours on all working days.

By order of the Board of Directors
For Saptarishi Agro Industries Limited
Priyanka Tripathi
Company Secretary

Date : 4th December, 2024
Place : Ahmedabad

FORM A
PUBLIC ANNOUNCEMENT
(REGULATION 14 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA, (VOLUNTARY LIQUIDATION PROCESS) REGULATIONS, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S. KITTANGI FINANCE PRIVATE LIMITED

1. NAME OF THE CORPORATE PERSON	M/S. KITTANGI FINANCE PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	20th APRIL 2018
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC CHENNAI UNDER THE COMPANIES ACT, 1956
4. CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U65990TN2018PTC122264
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	NEW No.44A, (OLD No.20), PRAKASAM STREET, T. NAGAR, CHENNAI-600017, TAMILNADU
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	03rd DECEMBER 2024
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: Mr. MATHUR SABHAPATHY VISWANATHAN ADDRESS: PLOT NO.22VALLALAR STREET, NILAMANGAI NAGAR, ADAMBAKKAM, CHENNAI-600088, TAMIL NADU E-MAIL: msv6200@gmail.com MOBILE: 98480 85514 REG.NO: IBB/PPA-001/IP-P00674/2017-18/1148
8. LAST DATE FOR SUBMISSION OF CLAIMS	02nd JANUARY 2025

Notice is hereby given that the **M/s. KITTANGI FINANCE PRIVATE LIMITED** has commenced Voluntary Liquidation on **03rd December 2024**. The stakeholders of **M/s. KITTANGI FINANCE PRIVATE LIMITED** are hereby called upon to submit a proof of their claims as on the commencement of this Liquidation process in the appropriate Form as per IBC Voluntary Liquidation Regulations 2017, on or before **2nd January 2025** to the Liquidator at the address mentioned in the above Item 7. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims, in person or by registered post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

DATE: 05th DECEMBER 2024
PLACE: CHENNAI

MATHUR SABAPATHY VISWANATHAN
LIQUIDATOR OF THE COMPANY
REG.NO: IBB/PA-001/IP-P00674/2017-18/1148



The KCP Limited
'RAMAKRISHNA BUILDINGS' 2, Dr. P.V. Cherian Crescent, Chennai 600 008.

NOTICE OF LOSS OF SHARE CERTIFICATES
Notice is hereby given that the following Share Certificates issued by the Company prior / after to the Scheme of Re-organisation approved by the Hon'ble High Court of Madras vide its Order dated 18-3-1996 are stated to have been lost/misplaced (with or without transfer deed) and the registered holders thereof have applied to the Company for the loss of Duplicate Share Certificates.

Folio	Cert. Nos.	Dist. Nos.	Name & Address of the Share holders
Old 50755	56506-11 91357-69 91382 206616-630	4073104 - 4073693 = 590 7229827 - 7231126 = 1300 7232327 - 7232416 = 90 21308450 - 21309934 = 1485 Total No. of Shares = 3465	Salankayala Subrahmanyeswara Rao 3-26, Moturu Village, Guduvada, Krishna District, Andhra Pradesh - 521323
New 3220	93220	69036581 - 69042340 = 5760	Ravi Prasad Vallabhaneni Flat No.51,KP Nagar, 2nd Left, Vijayawada - 520 008

The Public is hereby warned against purchasing or dealing in any way with the above Share Certificates. Any person who has any claim in respect of the said Share Certificates should lodge such claim with the Company at its Registered Office at the address given above within 15 days of publication of this notice, after which no claim will be entertained and the Company will proceed to issue New Share Certificates pursuant to the Scheme of Re-organisation approved by the Hon'ble High Court of Madras vide its Order dated 18-03-96, in the demerged KCP Limited in favour of the registered holders.

For THE KCP LIMITED
(Y. VIJAYAKUMAR)
Company Secretary

DATE : 04.12.2024

FORM NO. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
In the matter of the change of the registered office of the Company from the State of Tamil Nadu to the State of Telangana

Before the Central Government/Regional Director
Southern Region, Chennai

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014 AND
In the matter of EMIS HEALTH INDIA PRIVATE LIMITED, having its registered office at Unit No. A1, Level 3, Shriram The Gateway SEZ, No. 16, G.S.T. Road, Perungalathur, Chennai-600063
CIN : U72900TN2015FTC101749

..... Applicant

Notice is hereby given to the General Public that **EMIS HEALTH INDIA PRIVATE LIMITED ("Company")** proposes to make an application to the Central Government (Regional Director) under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting of the members of the Company held on 26th November 2024 to enable the Company to change its Registered office from the State of Tamil Nadu under the jurisdiction of the Registrar of Companies, Chennai to the State of Telangana under the jurisdiction of the Registrar of Companies, Hyderabad.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing an investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Southern Region, Chennai at the address: "B" Floor, Shastri Bhavan, 26, Haddows Road, Chennai - 600034", within 14 (Fourteen) days of the date of publication of this notice with a copy to the Company at its registered office at the address mentioned above.

For and on behalf of
EMIS HEALTH INDIA PRIVATE LIMITED
Sd/-
DIBYENDU SATYANARAYAN CHATTERJEE
WHOLE-TIME DIRECTOR
DIN: 10270358

Date: 5th December 2024
Place: Chennai

வேளச்சேரி மலபார் கோட்டு கிளையில் மணப்பெண் நகைகள் கண்காட்சி ஆயுட்கால இலவச பராமரிப்பு உத்திரவாதம்

சென்னை, டிசு 5- மலபார் கோட்டு அண்டு டைமண்ட்ஸ் வேளச்சேரி 100 அடி ரோடு ஷோரூமில் “பிரிடஸ்” (மணப்பெண்) நகைகளின் கண்காட்சி 8^{ம்} தேதி வரை நடைபெறுகிறது. இதில் மணப்பெண்ணுக்கான தங்கம், வைரம், பிளாட்டினம் நகைகளின் கலக்கங்கள் காட்சிக்கு வைக்கப்பட்டுள்ளன.

தொடக்க விழாவில் வேளச்சேரி கிளையின் தலைவர் காட்வின ஜோசப், கிளை மேலாளர் ரஹ்மான், துணை வர்த்தக மேலாளர் சந்திப் ஆகியோர் பங்கேற்றனர். இக்கண்காட்சியில் சிறப்பு சலுகையாக தங்க நகைகளுக்கு சேதாரத்தில் 25% வரை தள்ளுபடி, டைமண்ட் நகைகளுக்கு சேதாரத்தில் 25% தள்ளுபடி, வைர நகைகளுக்கு 25% வரை தள்ளுபடி கிடைக்கும். இந்நின்றுவன விற்பனைகத்தில் மைன், எரா, பிரிசியா, எத்தினிக், டிவைன் போன்ற நகை தொகுப்புகளின் நகைகளை வாங்க முடியும். அனைத்து நகைகளும் வெளிப்படையான விலை, நிகர எடை, சேதாரம், கலக்கங்களை விலை, நிகர எடை ஆகியவை தெளிவாக குறிப்பிடும் பட்டியலுடன் வைக்கப்பட்டுள்ளன.



அனைத்து நகைகளுக்கும் ஆயுட்கால இலவச பராமரிப்பு, திருப்பட்ட பெறும் உத்தரவாதம் உள்ளிட்ட 10 வாக்குறுதிகளை இந்நின்றுவன வழங்குகிறது. இந்நிகழ்ச்சியில் காட்வின ஜோசப், ரஹ்மான், சந்திப் ஆகியோர் பங்கேற்றனர். இந்நின்றுவனம் 13 நாடுகளில் 365க்கும் மேற்பட்ட சில்லரை விற்பனை நிலையங்களுடன் உலகில் மிகப்பெரிய நகை

விற்பனை நிறுவனமாக உருவெடுத்துள்ளது. தமிழ்நாட்டில் சென்னை, கோயம்புத்தூர், மதுரை, திருநெல்வேலி, நாகர்கோவில், சேலம், திருச்சி, ஈரோடு, வேலூர், ராமநாதபுரம், சருமபுரி, தஞ்சாவூர், கும்பகோணம், திருப்பூர், காரைக்குடி, மயிலாடுதுறை, புதுக்கோட்டை, புதுச்சேரி, கரூர் ஆகிய நகரங்களில் 29 கிளைகளைக் கொண்டுள்ளது.

CHANGE OF NAME AND DOB

I, S. MALLIKA is a legally wedded Wife of M.No.14242898-N Rank HAV Name R SEENIVASAGAN presently residing at No 13, 2nd Street, Iyappa Nagar, Pammal-Vill and Po, Pallavaram-Taluk, Chengalpattu - Dist Pin - 600 075 have changed my name from "S MALLIKA" (Existing Name of Wife as per change of Next of Kin Records / Service Documents) to "MALLIKA RAMASAMY" (proposed / adopted New Name) and date of birth as in 33 Years (IN PPO) & 07.07.1963 (In Service Records) to 06.06.1961 (Six June Nineteen Sixty One).

ENROLLMENT NOTICE

After Ten days of the publication of this notice and within Three months thereafter I, **SATHYA PRIYA.J.**, D/O: N.Jayagopal, aged 33 years, permanently residing at No.90, Vinayagar Kovil Street, Vengalshwara Nagar, Kolathur, Chennai-600099, Tamilnadu, intend having my enrollment as an Advocate moved Before the Bar Council of Tamilnadu, Bar Council Building, High Court Campus, Chennai-600 104. Those who have any valid objections may notify the same to the Bar Council within Ten days.

SATHYA PRIYA.J

நகை ஏல அறிவிப்பு

ஆர்.என்.சாகவத் நிதி லிட்.

115, பழனி தெரு, திருவள்ளூர்-602001

அறிவுரைப்படி மேற்படி நிதி நிறுவனத்தில் 09.08.23 முதல் 31.10.23 முடிய காலனவில் வழங்கப்பட்ட நகைக்கடன்களில் தவணைக் காலங்கடந்தும் தவணைக் காலங்கடன்களுக்கு ரகசியமாகப் பொன் நகைகள் **13.12.2024** வரையில் கிடைக்கும் அன்று பகல் 12 மணி யளவில் மேற்படி நிதி நிறுவனத்தின் அலுவலகக் கட்டிடத்தில் அச்சுறுக்க ஏற்பாடுகள் பற்றி ஏதாவதும் **ஜி. ரமேஷ்குமார்** அவர்களால் நிதி நிறுவனத்தின் பொறுப்பில் பரிசீலிக்க காலம் போடப்படும். மேற்படி ஏலத்தேதியைக் குறிப்பிட்டு பதிலுதரக் குலம் நகைக்கடன் பெற்றதாகக் கு ஏதாவதாவது ஏலநோட்டீஸ் அனுப்பப்பட்டுள்ளது. கடன் பெற்றவரின் அஞ்சல் முகவரி மாற்றம் ஏற்பட்டு வெளியூர் அல்லது வெளிநாடு சென்றிருப்பின் நிதி நிறுவனத்தின் அறிவிப்புக் கிடைக்கப் பெறாமல் இருப்பின் ஏதாவதும் நிதி நிறுவனம் பொறுப்பாளியாகக் கடன் பெற்றவர் இந்நிதிக்குப் பின் அன்னாரின் வாரிசுதாரருக்கும் இந்த நோட்டீஸ் பொருட்கள், மேற்படி ஏலத்தேதியை நிதி நிறுவனத்தின் மூலம் அனுப்பி நகைக் கடனை பைப்பட்டு ஏலத்தில் கொள்முதல்படி நகைக் கடன் பெற்றவருக்கும் / வாரிசுதாரருக்கும் இடையே ஏலத்தேதியை நிதி நிறுவனத்தின் மூலம் ஏலத்தேதிக்குப் பின் ஏலத்தேதி காரணமாக ஏலத்தேதிக்காலம் ஏலத்தேதி தள்ளி வைக்க நிதி நிறுவனத்திற்கு உரிமையுண்டு. மேற்படி விவரங்களுக்கு நிதி நிறுவனத்தை அணுகுங்கள்.

IN THE COURT OF V ASSISTANT CITY CIVIL COURT AT CHENNAI

I.A. No. 3 of 2025

O.S.No. 2734 of 2024

1. Kamatchi, W/o Venkatesan (late) and another

... Petitioners / Plaintiffs Vs

Ramani W/o. Janakiraman (late) and another

... Respondents / Defendants

To 1. Ramani, W/o. Janakiraman Door No.43, Rengappa Street, Ayanavaram, Chennai - 600023.

2. Nirmala, D/o. Venkatesan, (late)

No.19/63, Shanmugasundaram Street, Muthanai Nagar, Saligramam, Chennai - 600 093.

In the above suit which came up for hearing before the Hon'ble V Assistant City Civil Court at Chennai on 22.11.2024 the Hon'ble Court was pleased to direct the Petitioners / Plaintiffs to take substituted service to both of you through one paper publication in Makkal Kural Tamil daily returnable by 16.12.2024.

Kindly take notice and be present before the Hon'ble V Assistant City Civil Court at Chennai on 16.12.2024 at 10.30 a.m. either in person or through pleader or advocate, failing which the matter will be decided in both of your absence

M. SARAVANA KUMAR Advocate Counsel for Petitioners / Plaintiffs

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்

மனுதாரரின் வழக்கறிஞர்கள்